

(d) whether Government propose to increase the monthly allotment and sanction additional quota for Onam festival; and

(e) if not, the reasons therefor?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) The total procurement of rice (including paddy in terms of rice) during the last marketing season, i.e., 1988-89 (October-September) was 77.22 lakh tonnes.

(b) The State Government has been demanding allocation of 1.60 lakh tonnes of rice per month since February, 1990.

(c) The State Government was allocated 1.35 lakh tonnes of rice of the month of July, 1990.

(d) An increase in the allocation of rice to Kerala has already been made from July, 1990 quota. In order to enable Kerala Government to meet increased demand during Onam festival, an additional allocation of 20,000 tonnes has also since been made.

(e) The allotments of wheat and rice are made to the various States/Union Territories on a month to month basis, taking into account the overall availability of stocks in the Central Pool, relative needs of the various States, market availability and other related factors. These allotments are, however, only supplemental to open market availability.

Labour Courts in Delhi

*31. **SHRI R.N. RAKESH:**
SHRI MANIKRAO HODLYA
GAVIT:

Will the Minister of LABOUR be pleased to state:

(a) whether there is any proposal to set up more labour courts in Delhi to remove the over burden on present labour courts and expedite finalisation of the pending cases;

(b) if so, the number of such courts to be set up;

(c) the time by which these courts will be set up; and

(d) the funds allocated for this purpose, if any?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) Yes, Sir.

(b) and (c). One more Central Government Industrial Tribunal-cum-Labour Court and four more Labour Courts under the Delhi Administration, are proposed to be set up during the current year.

(d) A sum of Rs. 5.00 lakhs each has been provided by the Central Government/Delhi Administration.

[*Translation*]

Plight of Katihar Jute Mills Workers

*32. **SHRI YUVRAJ:** Will the Minister of LABOUR be pleased to state:

(a) whether the Katihar Jute Mills in Bihar is making its normal production and if not, the reasons therefor;

(b) whether the workers of the mills are being paid their wages regularly and also receiving repayment of the outstanding amount of their provident fund;

(c) if not, the details thereof, and

(d) the corrective measures taken or proposed to be taken in this regard?